

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting NC-VI held on 05.6.2008

The Meeting No. 09/AM09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 05.6.2008 under the chairmanship of Shri Anil Aggarwal, Jt. DGFT in his chamber of DGFT.

The Committee ratified the minutes of the meeting held on dated 15.5.2008 & 22.5.2008

Case No. 120 NC-VI Dated 5.6.2008	Party's Name: M/s. Lactose (India) Ltd., Mumbai	Meeting No. & Date 09/09 dt. 5.6.2008	Status Deferred
HQ File No. 01/83/50/1637/AM08/DES.VI RLA F.No. 03/95/40/825/AM08	License No. 0310451653 dt. 27.11.2007		Defer Dated

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	62/0-Lactose Monohydrate BP / Lactose BP / Lactose USP / Lactose EP	2.00.000	MT	8080000.00	202000.00
			Total	8080000.00	202000.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(US\$)
1	Edible Lactose/Refined Edible Grade Lactose/Fine Grind Lactose Edible Grade/Ex fine Grind Lactose Edible Grade	204.000	MT	7344000.00	183600.00
			Total	7344000.00	183600.00

Position:

Decision: Deferred

The case was considered by the NC meeting as per agenda. It was decided by the Committee to defer the case to obtain the comments from MFPI and National Dairy Research Institute, G.T.Road Karnal.

Case No. 121 NC-VI Dated 5.6.2008	Party's Name: M/s. Shree Gaanesh Oleochem Pvt. Ltd., Raipur	Meeting No. & Date 09/09 dt. 5.6.2008	Status Deferred.
HQ File No. 01/87/50/009/AM06/DES.VI RLA F.No. 11/24/40/55/AM05	License No. 1110010664 dt. 31.3.2005		Defer Dated

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	62/0-Solvent C-10 Tech. Chac/Specification-Aromatic Content 99%, Boilding Range 180 Degree Centigrade to 222 Degree Centigrade	1700.000	MT	41844000.00	952000.00
			Total	41844000.00	952000.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(US\$)
1	Heavy Aromatics Tech. Chac/Specification- Petroleum/Coal Tar Based Heavy Aromatics Hydrocarbons	2000.000	MT	40000000.00	910000.00
			Total	40000000.00	910000.00

Position:

Decision: Deferred.

The case was considered by the NC meeting as per agenda. It was noted by the Committee that the case was considered in the earlier NC meetings several times since 2005 but the case is pending for want of comments from Deptt of P&NG. Therefore, It was decided to send a DO reminder to Sh. Vivek Kurmar , (Director) Deptt of , P & NG at the level of chairman NC-6 to expedite their comments for further consideration

Case No. 122 NC-VI Dated 5.6.2008	Party's Name: M/s. Clarion Casein Ltd., Mehsana	Meeting No. & Date 09/09 dt. 5.6.2008	Status Transferred to NC IV
HQ File No. 01/83/50/66/AM09/DES.VI RLA F.No. 08/24/40/371/AM07	License No.0810063992 dt. 29.3.2007	Defer Dated	

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	62/0-Casein 60 to 90 Mesh Having Protein Content 75% to 99%	20000.000	KG	4669300.00	106000.00
			Total	4669300.00	106000.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(US\$)
1	Casein 30 Mesh HAVING PROTEIN CONTENT 75% TO 99% (THIS LICENSE IS ISSUED AS PER PARA 4.7 OF H.B. 2004-09 AND SUBJECT TO FIXATION OF INPUT-OUTPUT NORMS BY DGFT) (B.G./LUT AS APPLICABLE TO BE EXECUTED AS PER RELEVANT CUSTOMS NOTIFICATION/CIRCULARS)	20386.000	KG	4530789.00	101930.00
			Total	4530789.00	101930.00

Position:

Decision: Transferred to NC-IV

The case was considered the NC as per agenda. It was noted that the correct ITC (HS) Code of the export product falls under Chapter 35 which pertains to NC –IV. Committee decided to transfer the case to NC-IV.

Case No. 123 NC-VI Dated 5.6.2008	Party's Name: M/s. Panama Petrochem Ltd., Mumbai	Meeting No. & Date 09/09 dt. 5.6.2008	Status Approved
HQ File No. 01/83/50/1378/AM08/DES.VI RLA F.No. 03/95/40/682/AM08	License No.0310446850 dt. 18.10.2007		Defer Dated

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	62/0-PANOIL TS/SH 150	350000.000	KG	13650000.00	0.00
			Total	13650000.00	0.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(US\$)
1	BASE OIL	367500.00	KG	13514830.00	329630.00
			Total	13514830.00	329630.00

Position:

Decision: Approved.

The case was considered by the NC meeting as per agenda. The Committee noted the recommendation of Ministry of P & NG vide letter No. R11011/14/2008/-Sup DT. 15.5.2008 that the los of 2.5 % claimed by the company for activated clay treatment and filtration seemed reasonable. Committee decided to ratify the advance licence with 2.5 % loss as under:

<u>Export item</u>	<u>Qty</u>
PANOIL TS/SH 150	3,50,000 KG
<u>Import item</u>	<u>Qty</u>
BASE OIL	3,58,750 KG

RLA to take consequential action as per Policy /Procedure.

Case No. 124 NC-VI Dated 5.6.2008	Party's Name: M/s. Panama Petrochem Ltd., Mumbai	Meeting No. & Date 09/09 dt. 5.6.2008	Status Approved
HQ File No. 01/83/50/34/AM08/DES.VI RLA F.No. 03/95/40/1364/AM07	License No.0310425612 dt. 04.04.2007		Defer Dated

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

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S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	62/0-ANTISTATIC CONING OIL. MODE OF PACKING: PACKED IN HDPE DRUMS. TOTAL NET WT. OF RESULTANT PRODUCTS=100000.000KG NET WT OF EMPTY HDPE DRUMS TO BE USED FOR PACKING=4200.000KG`	100000.000	KG	4460000.00	100000.00
			Total	4460000.00	100000.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(US\$)
1	SN-150 MINERAL BASE OIL	89250.000	KG	3184440.00	71400.00
2	EMULSIFIER NAMELY ETHOXYLATED NONYL PHENOL 9.5 MOLE	10500.00	KG	702450.00	15750.00
3	DIETHYLENE GLYCOL	5250.000	KG	187320.00	4200.00
4	HDPE GRANULES (PACKING MATERIAL)	4410.000	KG	255781.00	5735.00
			TOTAL	4329991.00	97085.00

Position:

Decision: Approved.

The case was considered by the NC meeting as per agenda. The Committee noted that the process of manufacturing the export product involved blending of Mineral base oil, Emulsifier-Ethoxylated Nonyl Phenol 9.5 mole and Diethylene Glycol in proportion of 85%, 10% and 5 % respectively and filtration. As per recommendation of Ministry of P & NG letter No. R11011/14/2008/-Sup DT. 15.5.2008 no wastage is allowed for manufacture of Coning Oil. Hence ,Committee decided to ratify the advance licence with zero wastage, as under:-

<u>Export item</u>	<u>Qty</u>
ANTISTATIC CONING OIL	100,000 KG

<u>Import item</u>	<u>Qty</u>
1.SN-150 MINERRAL BASE OIL	85,000 KG
2. EMULSIFIER NAMELY ETHOXYL ATED NONYL PHENOLS 9.50 MOLE	10,000 KG
3. DIETHYLENE GLYCOL	5,000 KG

Item No. 4 i.e. packing material to be allowed as per packing policy

RLA to take consequential action as per Policy /Procedure.

Case No. 125 NC-VI Dated 5.6.2008	Party's Name: M/s. Marico Ltd., Mumbai	Meeting No. & Date 09/09 dt. 5.6.2008	Status Rejected
HQ File No. 01/85/162/32/AM07/DES.VI	Amendment in SION at Sr. No. K-125.		

The request of the firm for amendment in export item for fixation of SION at Sr. No. K-125 . Their export item is "Coconut Oil Edible Grade in HDPE Drums/Tanker/Jerry Cans (FFA 0.5% maximum) confirming to specification laid in PFA Act. They have requested for the amendment in SION at Sr. No. K-125 is as under:-

	Export item	Qty	Import item	Qty
K125	Coconut Oil Edible Grade in HDPE Drums/Tankers/ Flexi Tanks /Jerry Cans (FFA 0.5% Maximum) confirming to specifications laid down in PFA Act.	1 Ltr.	Coconut Oil in ship hold (FFA 3% to 6%)	1.08 Ltr.

Existing Norm in SION-125

	Export item	Qty	Import item	Qty
K125	a) Coconut Oil Edible Grade in HDPE Drums / Jerry Cans (FFA 0.5% Maximum) confirming to specifications laid down in PFA Act.	1.00 Ltr.	Coconut Oil in ship hold (FFA 3% to 6%)	1.065 Ltrs

- b) **Coconut Oil Edible Grade in 1.00Ltrs Coconut Oil in ship Hold (PFA 3% to 1.040 Ltrs. Tankers/Flexi Tanks (made of food grade material (FFA-0.5% maximum) conforming to specification laid down in PFA Act. 6%)**

Position:

Decision: Deferred

The case was considered by the NC meeting as per agenda. Committee noted the comments of Directorate of Vanaspati, Vegetable Oils & Fats vide their OM No. 416/2006-Exp dated 28.4.2008 that both import item and export item (refined coconut oil) do not meet specifications under Prevention of Food Adulteration (PFA) Rules,1995 and therefore proposal of the applicant is not acceptable to D/O VVO &F. The Committee decided to seek clarification from VVO & F whether present norms under K- 125 meets the specification of PFA Rules, 1955 & that VVO &F is in agreement with the present SION or need any amendment in K-125 SION of description/quantity. A letter is to be sent accordingly to D/VVO &F enclosing the present Norm K-125.

The request of the firm is rejected in light of the recommendations of VVOF.

Case No. 126 NC-VI	Party's Name: M/s. Gujarat Paraffins Pvt. Ltd., Ahmedabad	Meeting No. & Date 09/09 dt. 5.6.2008	Status Deferred.
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Dated 5.6.2008			
HQ File No. 01/(82)85/50/1563/AM08/DES.VI RLA F.No. 08/24/40/243/AM07	License No. 0810061474 dt. 5.12.2006	Defer Dated	

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	62/0-MICROCRYSTALLINE WAX (TYRE4 WAX)	112.000	MT	52356680.00	117600.00
			Total	52356680.00	117600.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(US\$)
1	PARAFFIN WAX	89.600	MT	3877216.00	85120.00
2	MICROCRYSTALLINE WAX	22.400	MT	1173368.00	25760.00
3	POLYETHYLENE WAX	2.240	MT	140066.00	3075.00
			TOTAL	5190650.00	113955.00

Position:

Decision: Deferred.

The case was considered by the NC meeting as per agenda. The Committee decided to obtain comments from DCSSI, Director,(MSME) Dr. Izzatullah to consider the case further.

Case No. 127 NC-VI Dated 5.6.2008	Party's Name: M/s.Raj Petro Specialities Pvt. Ltd., Mumbai	Meeting No. & Date 09/09 dt. 5.6.2008	Status Approved.
HQ File No. 01/(83)85/162/780/AM08/DES.VI RLA F.No. 03/95/40/522/AM08	License No. 0310440960 dt. 27.8.2007	Defer Dated	

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	62/0-WHITE PETROLEUM JELLY:- MELTING POINT DEG. C 56+/-2, CONGEALING POINT DEG. C 54+/-1 & CONSISTENCY@25 DEG. C 100+/-5	326.40	MT	17895024.00	426072.00
			TOTAL	17895024.00	426072.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF (US\$)
1	BASE OIL	205.632	MT	7772898.00	185069.00
2	PARAFFIN WAX	75.072	MT	3074190.00	73195.00
3	MICRO CRYSTALLINE WAX	45.696	MT	3934434.00	93677.00
			TOTAL	14781522.00	351941.00

Position:

Decision: Approved.

The Committee considered the case as per agenda. The NC noted that SION for White Petroleum Jelly exists at S.No. A3346 which as under:-

Export item	Qty	Import item	Qty.
White Petroleum Jelly	1kg	1. Base Oil	0.75 kg
		2. Paraffin Wax	0.17 kg
		3. Micro-crystalline wax	0.09 kg

According to the SION for export of 326.40 MT White Petroleum Jelly the imports works out as under:-

1. Base Oil	244.80 MT
2. Paraffin Wax	55.488 MT
3. Micro-crystalline wax	29.376 MT

Taking the above into account Committee ratified the following quantity:-

Export item	Qty
White Petroleum Jelly	326.400 MT
Import item	Qty.
1. Base Oil	205.632 MT
2. Paraffin Wax	55.488 MT
3. Micro-crystalline wax	29.376 MT

RLA to take consequential action as per Policy/ Procedure.

Case No. 128 NC-VI Dated 5.6.2008	Party's Name: M/s.Global Calcium Pvt. Ltd.,	Meeting No. & Date 09/09 dt. 5.6.2008	Status Rejected
HQ File No. 01/(82)85/50/431/AM06/DES.VI RLA F.No. 07/24/40/300/AM06	License No. 0710039316 dt. 25.7.2005		Defer Dated

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	Zinc Gluconate	25.000	MT	2435860.00	55613.25
2	Magnesium Gluconate	20.000	MT	1948688.00	44490.60
3	Potassium Gluconate	15.000	MT	1461518.00	33368.00
4	Ferrous Gluconate	20.000	MT	1948688.00	44490.00
5	Manganese Gluconate	10.000	MT	9743433.00	22245.55
			Total	8769097.00	200208.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF (US\$)
1	Glucono Delta Lactone	113.400	MT	8195418.00	187110.00
			Total	8195418.00	187110.00

Position:

Decision: Rejected.

The case was considered by the NC meeting as per agenda. The Committee noted that the Input-Output norms are fixed based on technical advice received from various Ministries/Department taking into consideration various factors like technological processes, yields etc. Firm may use duty free inputs to the extent permitted by the norms fixed already & use duty paid inputs for the balance requirements. Committee also observed that almost 2 and half years have elapsed since norms were ratified on 22.09.2005 & no justification exists to examine the representation of the firm for higher wastages. Committee, therefore, rejected the request of the firm.

RLA to take consequential action as per Policy/Procedure.

Case No. 129 NC-VI Dated 5.6.2008	Party's Name: M/s. Neelam Oiltrade Pvt. Ltd., Mumbai	Meeting No. & Date 09/09 dt. 5.6.2008	Status Deferred.
	HQ File No. 01/(83)85/50/626/AM07/DES.VI		

Fixation of SION for export product Tiru Ester 810 (Methyl Ester of Capric and Caprylic Fraction of coconut Oil against import of Coconut Oil, , I V:7-11, Titre:20-24, SAP Value: 255 +/-10, Unsap Matter :0.5% Max	Defer Date
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The request of the firm for fixation of norms for export product Tiru Ester 810 (Methyl Ester of Capric and Caprylic Fraction of coconut Oil against import of Coconut Oil, , I V:7-11, Titre:20-24, SAP Value: 255 +/-10, Unsap Matter :0.5% Max. was considered by the Committee as per the agenda.

Position:

Decision: Deferred

The case was considered by the NC meeting as per agenda. It was noted by the Committee that the comments were not received from C &PC . It was decided to issue a reminder to C &PC to expedite their comments and to Central Excise, Mumbai for consumption and production data for last 1 year 2006-2007 to consider the case further.

Case No. 130 NC-VI Dated 5.6.2008	Party's Name: M/s. Hindustan Petroleum Corporation Ltd., Mumbai	Meeting No. & Date 09/09 dt. 5.6.2008	Status Approved
HQ File No. 01/(83)85/50/306/AM08/DES.VI RLA F.No. 03/85/40/190/AM06	License No. 0310341429 dt. 03.08.2005		Defer Dated

The request of the firm (i) further enhancement of the CIF/FOB value and quantity of subject advance license , and (ii) enhancement of the validity of Advance Licence up to 3.8.2008

Details of import

S.No.	Item Description	Original CIF value (Rs)	Qty. Endorsed in the Lic (MT)	Proposed Increase in CIF value (Rs)
1	Crude Oil	10372608997.00	759000.00 MT	6973748288.00

Proposed Increase in Qty: (MT) 421443.00

Details of Exports:-

S.No.	Item Description	Original FOB Value (Rs)	Qty. Endorsed in the Lic (MT)	Proposed Increase in FOB value (Rs)
1	Naptha	12720000000.00	600000.00	7043485771.00

Proposed Increased in Qty. (MT)- 333157.00

Position:

Decision: Approved.

The case was considered the Committee as per agenda & details provided by the firm in their representations dt. 27.7.07, 5.5.08 & 19.5.08. The NC meeting recommended the case for enhancement in CIF/FOB value of Advance Licence No. 0310341429 dated 3.8.2005, issued under SION 2688 for export of Naptha & import of 'Crude Oil' as per Para 4.21 of HBP Vol. I

Proposed enhancement :

Export

Naptha from FOB Rs. 12720000000 to FOB Rs.19425007237

from Qty 600000 (MT) to Qty 866752.34 (MT)

Proposed enhancement :

Import Crude Oil from CIF Rs.10372608997 to CIF Rs.14983972409

From Qty 759000 MT to Qty 1096441.71 MT

The case may be submitted on file for financial approval of CIM as per Para 4.8 of HBP Vol I.

Regarding the second request for revalidation of licence it was noted that the company submitted the application dated 27.7.2007 for enhancement of qty/FOB& CIF value within the initial validity period of licence. The case was under consideration of NC-4, who transferred it to NC-6 on 27.3.2008. By that time the licence expired on 3.8.2007 and revalidation for 6 months period as per para 2.13. of HBP Vol.I was also over. The request of the company for revalidation up to 3.8.2008 would now require PRC approval.

In this regard, Committee noted that the company has already exported 782058.24 MT Naptha during initial 24 months of licence and 84698.10 MT during additional period of 6 months as against 600000 MT endorsed in the licence for exports. However, company has imported 547528.53 MT crude oil only against 759,000 MT endorsed in the licence. Balance qty is to be imported.

Committee after consideration of facts, decided to I) recommend revalidation for six months from date of endorsement to PRC. II) Case may be submitted on file for CIM's financial approval after obtaining PRC approval regarding revalidation of advance licence for six months from date of endorsement.

Case No. 131 NC-VI Dated 5.6.2008	Party's Name: M/s. Lactose (India) Ltd., Mumbai	Meeting No. & Date 09/09 dt. 5.6.2008	Status Deferred
HQ File No. 01/83/50/24/AM09/DES.VI RLA F.No. 03/95/40/1500/AM07	License No. 0310425398 dt. 2.4.2007		Defer Dated

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	62/0-Lactose Monohydrate BP / Lactose BP / Lactose USP / Lactose EP	100.000	MT	11250000.00	250000.00
			Total	11250000.00	250000.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(US\$)
1	Edible Lactose/Refined Edible Grade Lactose/Fine Grind Lactose Edible Grade/Ex fine Grind Lactose Edible Grade	102.000	MT	10080000.00	224000.00
			Total	10080000.00	224000.00

Position:

Decision: Deferred

The case was considered by the NC meeting as per agenda. It was decided by the Committee to defer the case to obtain the comments from MFPI and National Dairy Research Institute, GT Road Karnal.

Case No. 132 NC-VI Dated 5.6..2008	Party's Name: M/s. Adarsh Guar Gum Udyog, Barmer	Meeting No. & Date 09/09 dt. 5.6.2008	Status Deferred
HQ File No. 01/85/50/131/AM06/DES.VI RLA F.No. 07/24/40/524/AM06	License No. 1310019900 dt. 6.10.2005		Defer Dated

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (EURO)
1	Gaur Gum refined split	183	MT		

			Total		
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S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(Euro)
1	Guar (Cyamopis Tetragonoloba) broken	220	MT		
			Total		

Position:

Decision: Deferred.

The case was considered the by NC meeting as per agenda. In this case PH was given to the applicant firm but no representative attended to explain the case before NC meeting due to Gujjar riots in Rajas than.

The Committee decided to defer the case for six weeks , the firm will be asked again to attend PH.

The case stands deferred for re listing on 10.07.2008

Case No. 133 NC-VI Dated 5.6..2008	Party's Name: M/s. Teesta Valley Exports Ltd., Kolkata	Meeting No. & Date 09/09 dt. 5.6.2008	Status Rejected
HQ File No. 01/85/162/673/AM08/DES.VI RLA F.No. 02/77/40/221/AM08	License No. 0210106238 dt. 16.11.2007		Defer Dated

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	67/0-Dry Flowers/Buds/Leaves/Fruits & Flavour Goods (Containing 3366Kgs of imported goods from Sl. No.1 and Packed in : - 1)Clear Jar with Cap & Seal as per import Sl. No. 2 and Sl. No.3=39604 Nos. 2) Plastic Sachet as per import Sl. No. 4=198020 Nos. 3) Aluminium Foil Pouch as per import Sl. Noi. 5=9901 Nos.	3366	Kgs.	3220800.00	82585.00

	4) Outer Box made from Art Paper (400 GSM) as per Sl. No. 6 of import List=69307 Nos.				
			Total	3220800.00	82585.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(US\$)
1	Dry Flowers/Buds/Leaves/Petals/Fruit Flavour materials	3400.000	Kgs.	1445000.00	37051.00
	1. Chamomile Flowers Egyptian Whole 2. Lemon Verbena Leaf Whole 3. Marigold Petals without Calyx 4. Peppermint Leaves whole Curled 5. Rose Petals Pink Cut 6. Rooibos 7. Fruit Flavour Berry Dream 8. Fruit Flavour Caribie-cocktail 9. Fruit Good Temper Organic 10. Fruit Flavour Hawaii-Cocktail 11. Fruit Flavour Peach Melba 12. Fruit Flavour Sweet Fruit 13. Jasmine Flowers Whole 14. Lime				
2	Clear (Pet) Jar	40000.000	Number	320000.00	8205.00
	Tree Flowers Argentum Cut Transperant Plastic Pet Bottles				
3	White Plastic Cap with Activated Seal WAD	42000.000	Number	63000.00	1615.00
	Plastic Caps for Pet Jars with Temper Proof Seal inside				
4	Sachet	200000.000	Number	500000.00	12820.00
	Plastic Transparent Sachet				
5	Aluminium foil Pouch	10000.000	Number	75000.00	1923.00
	Suitable for 2 Gms-10 Kgs.				
6	Outer Box	70000.000	Number	525000.00	13462.00
	Made from Art Paper (400 Gsm).				
			Total	2928000.00	75076.00

Position:

Decision: Rejected.

The case was considered by NC meeting as per agenda. Committee heard the representative of the firm who was present to explain the case. It was noted by Committee that no accountability can be established between the imported inputs i.e. whether fruit flavours have been used in the export product or not. Moreover, it is observed that fruit flavour constitute more than 50% of the weight of the export product, which is, dried flowers & leaves. Fruit flavours are used only in miniscule quantities for adding fragrance & such large quantities are unthinkable. Committee therefore rejected the representation of the firm and endorsed its earlier decision of NC36/08 dt.3.1.2008.

RLA to take consequential action as per Policy/Procedures.

Case No. 134 NC-VI Dated 5.6..2008	Party's Name: M/s. Pahal Foods Pvt. Ltd., Hyderabad	Meeting No. & Date 09/09 dt. 5.6.2008	Status Deferred
HQ File No. 01/85/162/803/AM08/DES.VI RLA F.No. 09/24/40/309/AM08		Fixation of SION for export of "Wafers".	

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	67/0-Wafers	100000.000	KG	7000000.00	176991.15
			Total	7000000.00	176991.15

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(US\$)
1	Wheat Flour	35200.000	KG	6379645.00	159292.00
2	Sugar	41100.000	KG	0.00	0.00
3	Fractionated Vegetable Fat	22600.000	KG	0.00	0.00
4	Lecithin	234.5000	KG	0.00	0.00
5	Sodium Carbonate	146.5000	KG	0.00	0.00
6	Salt	146.5000	KG	0.00	0.00
7	Sodium Meta B1 Sulphate	14.5000	KG	0.00	0.00
8	Starch	2933.000	KG	0.00	0.00
9	Maleic Acid	14.400	KG	0.00	0.00
10	Food Colour	6.000	KG	0.00	0.00
11	Food Flavours	293.000	KG	0.00	0.00
12	Cocoa Powder	1400.000	KG	0.00	0.00
13	Aluminium Metallized BOPP	6700.000	KG	0.00	0.00
14	Paper and Paper Board	12000.000	Kg	0.00	0.00
			Total	6379645.00	159292.00

Position

Decision Deferred

The NC meeting considered the case as per agenda. The Committee noted that MFPI vide their letter No. MFPI 19/des/2006 dated 16.5.2008 has written to CFTRI, CII, FICCI and AIFPA for their comments regarding the wastage to be adapted for fixing input-out norms in this case.

Committee decided to defer the case till receipt of MFPI comments.

Case No. 135 NC-VI Dated 5.6..2008	Party's Name: M/s. Dukes Consumer Care Ltd., Hyderabad	Meeting No. & Date 09/09 dt. 5.6.2008	Status Approved
HQ File No. 01/85/162/691/AM07 DES.VI RLA F.No. 09/24/40/234/AM07	License No. 0910027939 dt. 23.10.2006		Defer Dated

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	Compound Chocolate Bars	300.000	MT	30000000.00	647948.00
			Total	30000000.00	647948.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(Euro)
1	Cocoa Powder	60.000	MT	3744000.00	80000.00
2	Fractionated Vegetable Fat	109.000	MT	4563000.00	97500.00
3	Sugar	137.000	MT	3250120.00	69447.00
4	Skimmed Milk Powder	10.000	MT	1006200.00	21500.00
5	Whole Milk Powder	10.000	MT	1076400.00	23000.00
6	Lecithin (Emulsifier)	1500.000	MT	46800.00	1000.00

7	PGPR (Stabilizer)	00.800	MT	397800.00	8500.00
8	Ethyl Vanillin Powder	00.540	MT	465660.00	9950.00
9	Malto Dextrine	00.540	MT	35100.00	750.00
10	Polyester Film 12mic	12.000	MT	1487304.00	31780.00
11	BOPP Film 18 mic	12.000	MT	1487304.00	31780.00
12	Pet Jars	30000.000	Number	208260.00	4450.00
13	Kraftpaper 150Gsm	9.000	MT	145080.00	3100.00
14	White Duplex Board	6.000	MT	189540.00	4050.00
15	LPG	90.000	MT	3655800.00	70116.00
			Total		456923.00

Position:

Decision: Approved.

The case was considered by the NC meeting as per agenda. The Committee noted that MFPI vide letter No. MFPI/14/des/2006 DT. 16.5.2008 has recommended that the input out put norms for export of Composite Chocolate may be fixed by permitting wastages @ 1.5 % for sugar and 1 % for other ingredients and additives. In respect to packaging material Maximum Wastage may not be more than 1 %.

Committee ratified the import inputs as per recommendation of MFPI.

RLA to take consequential action as Policy/Procedure.

Case No. 136 NC-VI Dated 5.6..2008	Party's Name: M/s. Dhampur Speciality Sugar Ltd., New Delhi	Meeting No. & Date 09/09 dt. 5.6.2008	Status Deferred
HQ File No. 01/85/50/910/AM07/DES.VI		Fixation of SION for export of " Demerara Sugar ".	

Position

Decision Deferred

It was noted that Directorate of Sugar vide OM No. 9-2/2005-ES/35 dated 27.3.2008 has stated that 99kgs refined sugar is required for producing 100 kg of Damerara Sugar. After discussion Committee decided to obtain detailed technical characteristics of imported input, namely refined Sugar and the export item Demerara Sugar from Directorate of Sugar in order to establish nexus/accountability at the time of import/export

Case No. 137 NC-VI Dated 5.6..2008	Party's Name: M/s. Hindustan Petroleum Corpn Ltd., Mumbai	Meeting No. & Date 09/09 dt. 5.6.2008	Status Approved.
HQ File No. 01/83/(85)/50/306/AM08/DES.VI RLA F.No. 03/85/40/145/AM07	License No. 1310404707 dt. 18.10.2006		Defer Dated

Application: Request for further enhancement /Revalidation of advance license.

Details of Import:-

S.No.	Item Description	Original CIF value (Rs)	Qty. Endorsed in the Lic (MT)	Proposed Increase in CIF value (Rs)
1	Crude Oil	495657934.00	237188.000	19749843564.00

Proposed increase in qty 759,000MT

Details of Exports:-

S.No.	Item Description	Original FOB Value (Rs)	Qty. Endorsed in the Lic (MT)	Proposed Increase in FOB value (Rs)
1	Naptha	4993800000.00	187500.00	19947342000.00

Proposed Increased in Qty. (MT)- 600000.00

Position

Decision Approved.

The case was considered the Committee as per agenda. Committee recommended the case for enhancement in CIF/FOB value of Advance Licence No. 0310404707 dated 18.10.2006, issued under SION 2688 for export of Naptha & Import of 'Crude Oil' as per Para 4.21 of HBP Vol. I

Proposed enhancement:

Export Naptha from FOB Rs.4993800000 to FOB Rs. 29941142000
From Qty 187500 (MT) to Qty 787500 (MT)

Proposed enhancement :

Import Crude Oil from CIF Rs 4956857934 to CIF Rs.24706701498
From Qty 237188 MT to Qty 996188 MT

The case may be submitted on file for financial approval of CIM as per Para 4.8 of HBP Vol I.

Case No. 138 NC-VI Dated 5.6..2008	Party's Name: M/s. Hindustan Unilever Ltd Mumbai	Meeting No. & Date 09/09 dt. 5.6.2008	Status Rejected.
HQ File No. 01/85/50/55/AM04/DES.VI RLA F.No. 03/24/40/2270/AM03	License No. 0310194885 dt. 11.4.2003		Defer Dated

Position

Decision Rejected

The Committee considered the case as agenda. Committee observed that it may not be possible to establish actual usage of imported inputs in the export product without the Central Excise Certificate (for inputs used in manufacturing export product by their supporting manufacture- (M/s Maksons Pharmaceuticals). Moreover, the export formulation is new & not a standardized formulation & it is not possible to work out admissible qty(s) of different inputs required for manufacture of export product.

In the absence of actual consumption details, as certified by Central Excise, it may not be possible to justify the usage even though firm has submitted an Affidavit –cum-Indemnity Bond in this regard . Case is therefore rejected and RLA to take consequential action as per Policy/Procedure.

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Case No 139 NC-VI Dated 5.6..2008	Party Name :M/s. Jindal Drugs Ltd, Mumbai	Meeting No/Date Date 09/09 dt. 5.6.2008	Status Rejected.
HQ File No. 01/85/162/691/AM08/DES-VI	RLA File APEDA/BOM/POLICY/2007-1662	Lic No./Date Not Yet issued.	Defer date Nil.

Position

Decision Rejected

Application: Request for fixation of Input Output Norms for export product Cocoa Butter Against import of dried and fermented Cocoa Beans.

The Committee considered the case as agenda. Committee observed that the case was earlier rejected by NC meeting held on 24.5.2007. As there is no change in the material facts of case, Committee decided to maintain rejection .

RLA to take consequential action as per Policy/Procedure.

Case No 140 NC-VI Dated 5.6..2008	Party Name:M/s. Jindal Drugs Ltd, Mumbai	Meeting No/Date Date 09/09 dt. 5.6.2008	Status Rejected
HQ File No. 01/85/162/690/AM08/DES- VI	RLA File	Lic No./Date Not yet issued.	Defer date Nil

Application: Request for fixation of Input Output Norms for export product Cocoa Butter against import of Cocoa paste.

Decision Rejected

The Committee considered the case as agenda. Committee observed that the case was earlier rejected by NC meeting held on 24.5.2007. As there is no change in the material facts of case, Committee decided to maintain rejection .

RLA to take consequential action as per Policy/Procedure.

LIST OF PARTICIPANTS-NC VI MEETING No.09/AM09 HELD ON 05.06.2008

Sl.No	Name of the Officer	Designation	Department
1.	Sh. Anil Aggarwal	Jt.DGFT	DGFT
2.	Sh. Shaish Kumar	Indl. Adviser.	DIPP
3.	Sh. T.M Skaria	Dy. DGFT	DGFT
4.	Sh. Raghu Nath	FTDO	DGFT

